

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 08
(IB)-202(PB)/2017

IN THE MATTER OF:

Punjab National Bank	...	Applicant/Petitioner
Vs		
Bhushan Power and Steel limited	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.

Order delivered on 16.02.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Vaijayant Paliwal, Ms. Charu Bansal,
Ms. Prabh Simran Kaur, Advs.

ORDER

IA-519/2021

Monitoring Professional counsel having stated that application has not been served upon him, the applicant is hereby directed to serve this application copy to the monitoring professional within five days hereof.

IA-519/2021 stands disposed of.

-sd-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

-sd-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)